

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 648/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for one asset covered under Northern Regional Strengthening Scheme-XXVI in Northern Region.

Date of Hearing : 20.4.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 17 Others

Parties present : Shri R. B. Sharma, Advocate, BRPL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri D. K. Biswal, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period of Meerut-Moga 765 kV S/C Transmission Line along with associated bays at Meerut & Moga 765/400 kV Sub-stations with 02 numbers 240 MVAR line reactors (01 number switchable and 01 number non-switchable line reactor) each at Meerut & Moga Sub-station under Northern Regional Strengthening Scheme-XXVI in Northern Region.



- b. The instant asset was put under commercial operation on 12.5.2015 and tariff from COD to 31.3.2019 was approved by the Commission vide order dated 18.4.2016 in Petition No. 87/TT/2015.
- c. The actual capital cost claimed as on 31.3.2019 is higher than the admitted capital cost allowed by the Commission vide order dated 18.4.2016. Actual Additional Capital Expenditure (ACE) claimed pertaining to the 2014-19 tariff period is slightly more than the ACE already admitted by the Commission. ACE incurred during 2014-19 period is towards balance and retention payments.
- d. Forms 5 and 13 have been submitted mentioning agency-wise ACE details.
- e. Additional return on equity with reference to the subject asset was allowed by the Commission vide order dated 18.4.2016 and the same is claimed from COD to 31.3.2019 in the instant petition.
- f. The excess Initial Spares disallowed by the Commission vide order dated 18.4.2016 have not been added back while truing up; and
- g. None of the Respondents have filed any reply in the matter.
3. The learned counsel for BRPL submitted as follows:
- a. Additional RoE claimed by the Petitioner is to be supported by a certificate from RPC/ NRPC as only single asset is involved in this petition;
- b. The Petitioner has claimed accrued IDC in ACE during 2014-19 tariff period which may be disallowed as there is no provision for allowing accrued IDC as ACE in the 2014 Tariff Regulations;
- c. The arguments extended by BRPL in earlier petitions pertaining to tax on transmission business may be considered in this petition also; and
- d. Requested to allow BRPL to file reply.
4. The Commission directed BRPL to file its reply by 24.4.2021 and the Petitioner to file rejoinder, if any, by 11.5.2021.
5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

